

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHINA ECOTEK INDIA PRIVATE LIMITED

1.	Name of Corporate Person	CHINA ECOTEK INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	17/08/2012
3.	Authority under which Corporate Person is Incorporated/registered	Registrar of Companies -Gujarat
4.	Corporate Identity Number / Limited Liability Identity Number	U29248GJ2012FTC071597
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	B-33, Second Floor, Janki Residency, Undera-Koyali Road, NA, Vadodara, Undera, Gujarat, India-391330
6.	Liquidation Commencement Date of Corporate Person	02nd January, 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	IP Dharmendra Dhelariya B-201, Ratnaakar Prestine, Nr. Avi Bungalows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmadabad, Gujarat, 380015 Email: dhelariya@gmail.com Phone: 7434852508 Registration No.: IBBI/IPA-0001/IP-P00251/2017-18/10480
8.	Last Date for Submission of Claims	01 st February, 2026

Notice is hereby given that the China Ecotek India Private Limited has commenced voluntary liquidation on 02nd January, 2026.

The stakeholders of China Ecotek India Private Limited are hereby called upon to submit a proof of their claims, on or before 01st February, 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03rd January, 2026
Place: Ahmedabad

Dharmendra Dhelariya


IP Dharmendra Dhelariya
Liquidator
China Ecotek India Private Limited
(Company under voluntary liquidation)
IP Reg. No: IBBI/IPA-0001/IP-P00251/2017-18/10480
AFA Number: AA1/10480/02/300625/106888
AFA valid upto 30/06/2025

HAPPY ENDING IN SURAT COURT

Days after court halts 7-yr-old’s initiation into Jain monkhood, parents reunite

If the initiation into monkhood takes place in future, consent of both the parents is needed

Kamal Saiyed
Surat, January 3

ALL’S WELL that ends well. Barely 10 days after the court halted the diksha ceremony of a seven-year-old girl, her parents, who were separated for a year, have agreed to a reunion to save their marriage before the Family Court in Surat. One of the conditions in the compromise formula is that if their daughter’s initiation into monkhood takes place in future, consent of both parents is needed and there should be “no pressure tactics” for the same.

On Friday, both parties (the girl’s mother and father) appeared before Judge SV Mansuri of the Family Court with a compromise formula, subject to certain conditions. The court accepted the conditions, after which the husband and wife embraced outside the courtroom.

The couple had been engaged in a legal dispute over their separation, the custody of their children, and their elder daughter’s proposed initiation into Jain diksha at a ceremony scheduled to be held in Mumbai in February.

Under the compromise formula, both the petitioner (father) and the respondent

(mother) will withdraw all pending applications from the court and the Surat police.

On Friday, both the children met their father, and sweets were distributed to those present at the family court complex. Sweets were also distributed to the lawyers of both parties and relatives who were present in the court complex.

The document submitted to the court said, “Both parties should not repeat old mistakes and harass each other. They should live together happily. Both of them should be respectful of each other.”

The document further states, “No initiation into monkhood of the girl should take place as mentioned in the earlier affidavit submitted by both parties to the court. They should strictly adhere to it. In the future, if the initiation into monkhood of their daughter takes place, the consent of both parties - the father and mother - should be obtained. No pressure tactics should be used.”

“If a quarrel again erupts between them, they should mutually sort it out,” the document reads. “The father (petitioner) should withdraw the application filed with the family court to get custody of the daughter.

The pending application with the Child Welfare Committee should be withdrawn. The mother should withdraw the application submitted with the Surat police commissioner against her husband,” the document said.

“The witnesses in the compromising formula are also responsible if something goes wrong with the couple. If any of the parties violates the compromising conditions, the other party can file a legal complaint against the other,” it adds.

Parents speak

Speaking to *The Indian Express*, the parents expressed happiness over the happy ending. The girl’s mother said, “We are happy that we are reunited. We have given an assurance to the court that we will not repeat old mistakes and live a happy life. Both my children are excited as well...they were missing their father.”

She said that nobody has pressured her on reaching a compromise. “The decision to work on a compromise formula was taken in a meeting convened by our community religious priest and other leaders with our family members and relatives, a few days ago. We mutually agreed on it for the better future of our children,” she said.

“After ‘Kamurta’ (the period considered inauspicious which ends January 14 this year), I will visit my in-laws’ place, and we

will start staying together. Meanwhile, my husband can come to my house and see the children and me. We can even go out and spend time together with our children,” she says. The father, a share market trader by profession, said that “he was alone for a long time” and that “such a reunion cannot be described in words.”

“I am happy now. We are also thankful to the court. I was alone for a long time, and now I will get my lost family, and such a reunion cannot be described in words. I can also concentrate on my business now,” he says.

The case

The couple, both residents of Surat, married as per Jain rituals on June 29, 2012. They have two children, a 7-year-old girl and a 5-year-old boy. The wife left her in-laws’ place with her two children and started staying with her parents and elder brother in 2024.

Meanwhile, the mother sent her minor daughter under the charge of a Jain spiritual leader for a year, at the end of which she agreed to have her daughter enter monastic life at an upcoming event to be held in Mumbai from February 4 to 8, 2026. When the father learnt about this from an “invitation card in one of the messages in the Jain community WhatsApp group” of Surat, he reportedly tried to meet his wife to stop it, but she remained adamant, he

had told *The Indian Express* earlier.

He then moved an application before the family court to stop the Diksha ceremony of his daughter, under The Guardian and Wards Act 1890 Section 7 (empowers a court to make orders regarding a minor’s guardianship if it is determined to be in the minor’s welfare), and Section 24 (Duties of a guardian of the person, stating they are responsible for the ward’s custody, support, health, education, and must fulfill other requirements under the law applicable to the ward.)

In his application, he also stated that he is financially sound and can provide for his wife and children. “My daughter is a minor and taking Diksha will snatch her better future. If such a Diksha ceremony takes place, the bright future of my daughter will be snatched away. A person can serve the community not only by becoming a religious priest but also by becoming a lawyer, doctor, engineer, or bureaucrat, etc.,” he said in his application.

On December 22, Surat family court Judge SV Mansuri passed an order halting the Diksha ceremony of the girl on the petition of her father. The order came after the mother (respondent) had submitted an undertaking that her daughter would not participate in the diksha ceremony to be held in Mumbai on February 8, 2026.

NIA takes over ricin terror plot probe from Gujarat ATS

Press Trust of India
Ahmedabad, January 3

THE UNION Ministry of Home Affairs has handed over the probe into the alleged ricin poison terror plot to the National Investigation Agency (NIA), a senior Gujarat Anti-Terrorist Squad (ATS) officer said on Saturday.

In November last year, the Gujarat ATS arrested Dr Ahmed Mohiyuddin Saiyed, Azad Suleman Sheikh, and Mohammad Suhail Mohammad Saleem for their alleged role in a plan to carry out a major terrorist attack with weapons and chemicals.

The agency had booked the three under the stringent UAPA, or Unlawful Activities

(Prevention) Act, besides invoking the Bharatiya Nyaya Sanhita and the Arms Act.

“The MHA has ordered to hand over the UAPA case concerning the ricin chemical plot to the NIA,” Superintendent of Police (ATS) K Siddharth told PTI. Ricin is a highly poisonous substance that can be made from the waste material left over from processing castor beans.

Gujarat ATS, which was probing the case, arrested Dr Saiyed, originally from Hyderabad, near Adalaj in Gandhinagar on November 7 with two Glock pistols, a Beretta pistol, 30 live cartridges and four litres of castor oil, officers had earlier said.

The other accused, Sheikh

and Saleem, both hailing from Uttar Pradesh, were arrested in Banaskantha district for allegedly supplying weapons to Dr Saiyed.

The officers had then confirmed that Saiyed’s handler, Abu Khadija, was from Afghanistan and associated with the ISKP (Islamic State Khorasan Province), and he had also been in contact with several individuals from Pakistan.

According to officers, Dr Saiyed, who earned his MBBS degree in China, had been preparing ricin to execute a major terrorist attack.

He had already begun the necessary research, procured the equipment and raw materials and initiated the initial chemical processing.

‘Typhoid’ cases surge in Gandhinagar: Over 100 hospitalised, Shah reviews situation

Press Trust of India
Gandhinagar, January 3

DEPUTY CHIEF Minister Harsh Sanghavi on Saturday reviewed the situation at Gandhinagar Civil Hospital after 104 patients, including children, were admitted for suspected typhoid.

Typhoid cases have been increasing in the Civil Hospital in the past three days, with 104 patients admitted to the paediatric ward, officials said.

Sanghavi said senior officials, including the deputy collector, have been asked to assess the situation at the hospital, while arrangements such as food and other facilities have been made for families of admitted patients. A team of 22 doctors has been formed to treat the patients, he said.

Union Home Minister Amit Shah discussed the situation



Deputy Chief Minister Harsh Sanghavi at Gandhinagar Civil Hospital on Saturday. EXPRESS

treatment and monitoring arrangements. Efforts are ongoing to provide better facilities to patients and their families,” he said.

Civil Hospital Medical Superintendent Dr Mita Parikh said several persons, including children from Sector 24, 25, 26 and 28 as well as Adivada area in Gandhinagar, have been admitted and their condition is stable. Water samples have been collected from these areas, and reports showed drinking water was not safe (for consumption), she informed.

Officials said the health department of Gandhinagar Municipal Corporation has started a door-to-door survey in the affected sectors. “People have been advised to drink boiled water and eat home-cooked food. The civic body is also distributing chlorine tablets for cleaning of water tanks.”

Senior IPS officer Shamsher Singh repatriated to Gujarat from BSF

Express News Service
Rajkot, January 3

THE CENTRE on Friday prematurely repatriated a 1991-batch IPS officer, Shamsher Singh, to Gujarat, just 11 months after he was sent on deputation to the Border Security Force (BSF) in January last year.

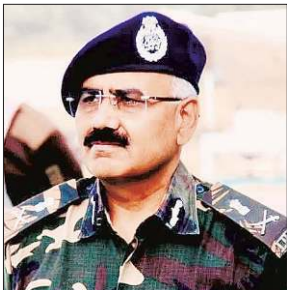
The development comes days after the Gujarat government placed the next senior-most IPS officer from the 1992 batch, K Laxminarayan Rao, in interim charge as Director General of Police after the incumbent police chief Vikas Sahay retired on December 31.

The post of the Head of Police Force of Gujarat fell vacant after the incumbent, 1989-batch Vikas Sahay, retired after serving two years and 10 months as DG and IG of Gujarat Police, including a six-month extension, following his superannuation date of June 30, 2025.

In an office memorandum issued by the I-Division of the Union Home Ministry on January 2, 2026, to the office of the Director General, BSF, it was stated that the competent authority approved the premature repatriation of Shamsher Singh, Additional Director General, BSF, to his parent cadre “with immediate effect”.

With this latest development, Singh, who holds the rank of DGP in the state cadre in Gujarat, will now become the seniormost IPS officer of the Gujarat cadre serving in the state, when relieved from the BSF.

Singh was on April 30, 2020, empanelled as ADG/equivalent at the Centre. In late 2023, DGP Shamsher Singh was given the



Shamsher Singh is a 1991-batch IPS officer.

additional charge of the Gujarat Anti-Corruption Bureau (ACB) while at the post of DGP (Law and Order). In January 2025, Singh was sent on central deputation as Additional Director General (ADG) of the BSF.

Superannuation Conundrum

Shamsher Singh is slated to superannuate on March 31, 2026, which means he has just three months left to his tenure. This could be important if the state government was to seek to consider him for the top post. In March 2019, the Supreme Court, had ruled that IPS officers with a minimum six months of service left before retirement, could be considered for appointment as Director General of Police of States (Head of Police Force), by the Union Public Service Commission (UPSC) panel, which earlier considered contenders with two years left before superannuation.

Subsequently, the UPSC put out revised guidelines in September 2023, superseding those framed earlier in 2009 and the committee’s decision on May 22, 2019.

The “zone of consideration”

for empanelment of officers to be considered for the post of “Head of Police Force” according to the revised guidelines of 2023, would give first preference to officers holding the post of DGP in the state cadre at Level-16 of the pay matrix.

If no Level-16 officer is available for consideration, the committee would consider those holding the ADG rank and Level-15 in the pay matrix, with 30 years experience before the date of vacancy. If no Level-15 officer with 30 years experience is available for consideration, the committee would consider those holding the ADG rank and Level-15 in the pay matrix, with 25 years experience before the date of vacancy.

The fourth point here states, “The officer(s) should have residual service of six months or more from the date of occurrence of vacancy in the post of DGP (HOPF).”

The number of the officers under consideration cannot exceed 3 but can be fewer than 3 in exceptional circumstances.

If not top post, what?

However, even if Shamsher Singh were not to be considered for the top post, there are major vacancies to be filled in important senior positions.

At present, 1992-batch KLN Rao alone holds three major posts including being the substantial chief of CID (Crime & Railways) as well as holding two additional charges of Prison and Correctional Administration, and the Head of Police Force. The other DGP-rank officers and newly-promoted ones serving in Gujarat, already have significant responsibilities.

Among others from the 1993 batch, Gyanendra Singh Malik is Commissioner of Ahmedabad City Police, and Neerja Gotru heads the Police Recruitment Board. The sole 1994-batch officer Manoj Sasidhar, is on central deputation at the Central Bureau of Investigation (CBI).

Raju Bhargava of the 1995 batch, is posted as DGP of Armed Units, Gujarat.

5 satellite towns by 2030: Govt

Ahmedabad: Gujarat is set to have five satellite towns by 2030. According to a government release, plans are afoot to develop Sanand near Ahmedabad, Savli (Vadodara), Kalol (Gandhinagar), Bardoli (Surat), and Hirasar (Rajkot). PTI

ARMY INSTITUTE OF NURSING, GUWAHATI

Army Institute of Nursing, Guwahati invites application for the post of Professor cum Principal on contractual basis.

For eligibility and other details please visit institute Website www.ainguwahati.org.

Eligible interested candidates preferably female may apply by Speed Post to the Chairman, Army Institute of Nursing, Guwahati, C/o HQ 51 Sub Area, PIN-908651, C/o 99 APO. Last date for submission of application is 30 Feb 2026. Contact @ 6901299910 (Ain Guwahati). Email ID : ain@awesindia.edu.in

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHINA ECOTEK INDIA PRIVATE LIMITED

1) Name of Corporate Person	CHINA ECOTEK INDIA PRIVATE LIMITED
2) Date of Incorporation of Corporate Person	17/08/2012
3) Authority under which Corporate Person is Incorporated / registered	Registrar of Companies -Gujarat
4) Corporate Identity Number / Limited Liability Identity Number	U29248GJ2012FTC071597
5) Address of the Registered Office and Principal Office (if any) of Corporate Person	B-33, Second Floor, Janki Residency, Undera-Koyali Road, NA, Vadodara, Undera, Gujarat, India-391330
6) Liquidation Commencement Date of Corporate Person	02nd January, 2026
7) Name, Address, Email Address, Telephone Number and the Registration No. of the Liquidator	IP Dharmendra Dhelariya B-201, Ratnaakar Prestine, Nr. Avi Bungalws, Opp Star Bazar, Jodhpur, Satellite, Prernathir Derasar Road, Ahmabad, Gujarat, 380015 Email: dhelariya@gmail.com Phone: 7434652508 Registration No.: IBBI/IPA-0001/IP-P00251/2017-18/10480
8) Last Date for Submission of Claims	01st February, 2026

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IP Dharmendra Dhelariya Liquidator
China Ecotek India Private Limited
(Company under voluntary liquidation)
IP Reg. No: IBBI/IPA-0001/IP-P00251/2017-18/10480
AFA Number: AA1/10480/02/300625/106888
AFA valid upto 30/06/2025

Date: 03rd January, 2026
Place: Ahmedabad

Union Bank of India

Regional Office, Ahmedabad - 2nd Floor, SAN House, Opp. Gandhi Ashram, Nr. Dandi Bridge, Vadej, Ahmedabad - 380027

PREMISES REQUIRED

Sealed Tenders for well-constructed commercial premises admeasuring **2000 Sq. Ft. (+/- 10%)** carpet area in ready to possession on the ground floor with sufficient parking space are invited by Union Bank of India, Regional Office - Ahmedabad for opening of its new branch at (1) Makarba & (2) Science City (Distt. Ahmedabad). Vendors those having own property/Co-owners or having right to negotiate on behalf of owner can collect/download technical/price bid format from above address during office hours or can log on to our website www.unionbankofindia.bank.in or Government portal <https://procure.gov.in/>. The Technical bid and Price bid should reach our office latest by on or before **27.01.2026 by 03:00 P.M.** in separate envelopes. Technical bids will be opened on **27.01.2026 by 03:30 P.M.** at above address in the presence of bidders or their representative. Brokers will not be entertained. Preference will be given to the govt./semi-govt. leased buildings. Bank reserves the right to reject/accept any/all proposals without stating any reason.

Date : 04.01.2026
Place : Ahmedabad

Regional Head
Regional Office - Ahmedabad

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 82 Cr.P.C.

Whereas complaint has been made before me that accused **Pater Sumirkumar Ashokbhai Prop. of Mahakali Enterprises, R/o: Shop No. 3155, 3rd Floor, Millennium Market-4, Surat City, Surat, Gujrat-394210, Also at: Ground Floor, Shop No. A/13, Indian Textile Market-A, Ring Road, Surat, Gujrat-395002, Also at: 301, 3rd Floor, Krishna Park Apartment-A, Beside Saraswati Industrial Society, Bhathena-3 Surat City, Surat Udhna, Gujrat-394210** has committed (or is suspected to have committed) the offence in **FIR No. 8056/23, U/s: 138 NI Act, Police Station Hauz Qazi, Delhi** and it has been returned to a warrant of arrest thereupon issued that the said accused **Pater Sumirkumar Ashokbhai** cannot be found and whereas it has been shown to my satisfaction that the said accused **Pater Sumirkumar Ashokbhai** has absconded (or is concealing himself to avoid the service of the said warrant). Proclamation is hereby made that the said accused **Pater Sumirkumar Ashokbhai of Police Station Hauz Qazi, Delhi** is required to appear before this Court to answer the said complaint on or before **06.02.2026**.

By Order
Ms. Urvi Gupta
JMFC(NI Act)-01, Central, Annexe-II, Room No. 201, DP/28/CD/2026
Tls Hazari Courts, Delhi

SATYAJIT RAY FILM & TELEVISION INSTITUTE
(DEEMED TO BE UNIVERSITY)

Master of Fine Arts in Cinema at SRFTI
Master of Fine Arts in Electronics & Digital Media at SRFTI
Postgraduate Diploma Courses in FTII Itanagar

ADMISSIONS 2026

Application Opens: **5th Jan 2026**
Last Date of Application: **4th Feb 2026**
Written Test: **22nd Feb 2026**

<https://applyadmission.net/srfti2026>

FTII ITANAGAR
FILM & TELEVISION INSTITUTE OF INDIA, ITANAGAR

CBC 21/07/15/00172/26

EXPRESS Careers

चौधरी चरण सिंह विश्वविद्यालय, मेरठ
Chaudhary Charan Singh University, Meerut
(NAAC ACCREDITED with A++ Grade)

पत्रांक : पी.ए. /4709/2025-26 दिनांक: 31.12.2025

विश्वविद्यालय परिसर में संचालित विभिन्न विभागों में रिक्त शैक्षणिक पदों को भरे जाने हेतु विज्ञप्ति विज्ञापन सं० Acad./01/2025, Acad./02/2025 & Acad./03/2025 दैनिक समाचार पत्रों में प्रकाशित की गई थी। उक्त विज्ञापन के सापेक्ष पुनः इच्छुक अभ्यर्थियों से आवेदन पत्र आमंत्रित किये जाते हैं। जिसकी अन्तिम तिथि 20.01.2026 है। ऐसे अभ्यर्थी जिनके द्वारा पूर्व में उक्त विज्ञप्ति के सापेक्ष आवेदन किये गये थे, उन्हें पुनः आवेदन करने की आवश्यकता नहीं है, किन्तु वह अपने आवेदन पत्र के संबंध में अतिरिक्त अभिलेख / सूचना अपडेट कर सकते हैं। अर्हता आदि के सम्बन्ध में विस्तृत विज्ञापन विश्वविद्यालय की वेबसाइट <https://forms.ccsuforms.in/Recruitment/> पर उपलब्ध है।

कुलसचिव

